## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



C.P No. 13/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2016

NAME OF THE PARTIES: M/s. Ceasefire Industries Limited

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

S. No.

MANE

DESIGNATION

SIGNATUR

S. No.

D K Meena

PCS.

hand-4

C.P. No. 13/14(1)/NCLT/MAH/2016

ORDER RESERVED

Sd/-

Dated: 08.09.2016

Shri M.K. Shrawat

Member (Judicial)

## Order

## C.P. No. 13/14(1)/NCLT/MAH/2016

- 1. The C.P. 13/2016 pertaining to conversion of Public Company to Private Company under section 14(1) of the Companies Act 2013 is required to be re-fixed for hearing on account of the following reasons:
  - a. The Petition in question do not contain the fulfilment of all the conditions laid down in Rule 68 of NCLT Rules 2016 notified on 21.07.2016
- b. The Petitioner if deem fit, can file an additional affidavit affirming therein the compliance of all the conditions as listed in Rule 68 of NCLT Rules 2016.
- c. The report of the ROC dated NIL is silent on the conditions prescribed in section 14 of Companies Act 2013 read-with Rule 68 of NCLT Rules 2016.
- 2. The Bench Officer/Registry is therefore directed to supply the copy of this direction to the Petitioner for due compliance on or before 07.10.2016

- 3. Registry is directed to supply a copy of this order to ROC with a requisition to furnish a detailed Report on or before 07.10.2016
- 4. Thereafter the C.P. shall be fixed for fresh hearing on 17.10.2016. Registry to inform the applicant accordingly the next date of hearing as per rules.

Sd/-

Shri M.K. Shrawat

Member (Judicial)

Dated: 23.09.2016